

FORM B

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Dated: 16.12.2024

To

The Interim Resolution Professional / Resolution Professional,

Sh. Amit Ojha

M/s Advance Recycling Solutions LLP,

Address – M-12 (A&B) Rear Basement, Jangpura Extension, New Delhi-110014

E-mail- cirpadvancerecycling@gmail.com, amitojha17@gmail.com

From

Income Tax Officer

Ward-45(1), Room No. 1810, 18th Floor,

E2 Block, Civic Centre, Delhi-110002

Subject: Submission of proof of claim in the case of M/s Advance Recycling Solutions LLP.

Madam/Sir,

I, **Ramesh Kumar**, ITO, Ward-45(1) Room No 1810, 18th floor, E2 Block, Civic Centre, Delhi-110002, hereby submit this proof of claim in respect of the corporate insolvency resolution process in the case of M/s Advance Recycling Solutions LLP. The details for the same are set out below:

PARTICULARS		
1.	NAME OF OPERATIONAL CREDITOR	ITO, WARD- 45(1) DELHI
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	INCOME TAX DEPARTMENT, DELHI.
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	ROOM No 1810, E2 BLOCK, PRATYAKSH KAR BHAWAN, CIVIC CENTRE, 110002. EMAIL: DELHI.ITO45.1@INCOMETAX.GOV.IN
4.	TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	Rs. 5,98,050/- (CONSOLIDATED DEMAND RAISED ON ITBA PORTAL)

PARTICULARS		
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	CONSOLIDATED DEMAND RAISED ON ITBA PORTAL. (COPY OF CONSOLIDATED DEMAND WITH FINANCIAL YEAR WISE BREAKUP IS ATTACHED HEREWITH).
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	-
7.	DETAILS OF HOW AND WHEN DEBT INCURRED	-
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	-
9.	DETAILS OF: a. any security held, the value of security and its date, or b. any retention of title arrangement in respect of goods or properties to which the claim refers	-
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	PAYMENT THROUGH CHALLAN/ONLINE PAYMENT IN FAVOUR OF ITO, WARD-45(1), NEW DELHI
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	CONSOLIDATED DEMAND RAISED ON ITBA PORTAL
Signature of operational creditor or person authorised to act on his behalf [Please enclose the authority if this is being submitted on behalf of an operational creditor]		
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INCOME TAX OFFICER, WARD-45(1) DELHI		
ROOM NO, 1810, PRATYAKH KAR BHAWAN, E2 BLOCK, CIVIC CENTRE, DELHI -110002.		

*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India


DECLARATION

I, Ramesh Kumar, currently residing at Delhi, hereby declare and state as follows: -

1. M/s Advance Recycling Solution LLP having PAN No. ABMFA3342A, default in respect of demand raised vide order u/s at the insolvency commencement date, being actually indebted to WARD-45(1), DELHI, INCOME TAX DEPARTMENT in the sum of Rs. 5,98,050/-.
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: Consolidated demand on ITBA Portal.
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed there from.
4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:
[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].

Date: 16.12.2024

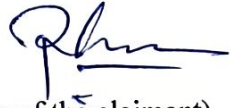
Place: Delhi


(Signature of the claimant)
रमेश कुमार / RAMESH KUMAR
आयकर अधिकारी / Income Tax Officer
वार्ड-45(1), कमरा नं. 1810 / Ward-45(1), Room No. 1810
ई-2, प्रत्यक्ष कर भवन, / E-2 Block, Pratyaksh Kar Bhawan
सिविक सेन्टर, नई दिल्ली / Civic Centre, New Delhi

VERIFICATION

I, Ramesh Kumar, ITO Ward 45(1), the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Delhi on this 16th day of December, 2024


(Signature of the claimant)
रमेश कुमार / RAMESH KUMAR
आयकर अधिकारी / Income Tax Officer
वार्ड-45(1), कमरा नं. 1810 / Ward-45(1), Room No. 1810
ई-2, प्रत्यक्ष कर भवन, / E-2 Block, Pratyaksh Kar Bhawan
सिविक सेन्टर, नई दिल्ली / Civic Centre, New Delhi

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary and in the case of other entities, an officer authorised for the purpose by the entity].

